

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

204. C.P. (IB)/830(MB)2023

**IN THE MATTER OF**

Indiabulls Housing Finance Limited

... Petitioner

Vs

Poddar Housing And Development Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Nausher Kohli (PH)

For the Respondent: Adv. Chintan Gandhi (VC)

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**ORDER**

Counsel for the Petitioner submits that after the payment of the first tranche of the amount, remaining payment of Rs. 8 Crores has not yet been paid. The Counsel for the Respondent after having sought instructions from his clients submits that the parties are meeting next week again to resolve the issue. In view of the request made, adjourned to **12.04.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/